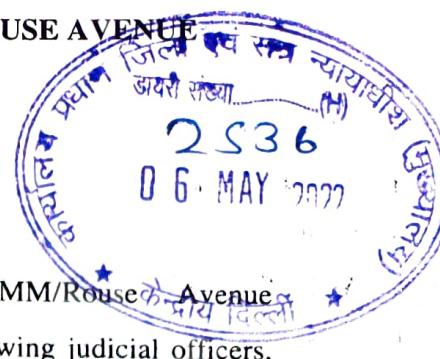


**OFFICE OF THE CHIEF METROPOLITAN MAGISTRATE, ROUSE AVENUE
DISTRICT COURT COMPLEX, DELHI.**



Modified LINK ROSTER

ORDER

In partial modification of the Link Roster dated No.6 CMM/Rouse Avenue District/LR/2022/13078-C-13118-C Dated, Delhi the 29/04/2022, the following judicial officers, Rouse Avenue Court Complex, New Delhi are hereby authorized to act as **Link Officers/courts** with effect from 06/05/2022.

Serial No.	Name of the CMM/ACMMs	First link Judicial officer	Second Link Judicial Officer
01	Ms. Vidhi Gupta Anand, Ld. ACMM-01	Sh. Harjeet Singh Jaspal, Ld. ACMM-04	Sh. Vaibhav Mehta, Ld. ACMM-03
02	Sh. Deepak Kumar-II , Ld. ACMM-02	Sh. Harjeet Singh Jaspal, Ld. ACMM-04	Sh. Vaibhav Mehta, Ld. ACMM-03
03	Sh. Vaibhav Mehta, Ld. ACMM-03	Sh. Harjeet Singh Jaspal, Ld. ACMM-04	Ms. Vidhi Gupta Anand, Ld. ACMM-01
04	Sh. Harjeet Singh Jaspal, Ld. ACMM-04	Ms. Vidhi Gupta Anand, Ld. ACMM-01	Sh. Vaibhav Mehta, Ld. ACMM-03

Notes:

- Whenever any Ld. ACMM is on leave or is not available due to any other reason, his/her work shall be looked after by the link magistrate shown against his/ her name in the opposite column.
 - In case both the said Ld. ACMMs are on leave or not available for any justified reason, undersigned shall look after the work of court of such Ld. ACMM(s).
 - Sh. Harjeet Singh Jaspal, Ld. ACMM-04 shall dispose off all judicial work of the undersigned on Monday, Tuesday & Wednesday and Ms. Vidhi Gupta Anand, Ld. ACMM-01 shall dispose off all judicial work of the undersigned on Thursday, Friday & Saturday, as and when the undersigned is on leave or busy in administrative work.
 - In the absence of Sh. Harjeet Singh Jaspal, Ld. ACMM-04, on Monday, Tuesday & Wednesday, the same shall be looked after by Ms. Vidhi Gupta Anand, Ld. ACMM-01 on Monday,

Tuesday & Wednesday.

2.2. Likewise in the absence Ms. Vidhi Gupta Anand, Ld. ACMM-01, on Thursday, Friday & Saturday, the same shall be looked after by Sh. Harjeet Singh Jaspal, Ld. ACMM-04 on Thursday, Friday & Saturday.

3. In Exceptional situations, where all the ACMMs as well as the undersigned are on leave or not available, the reader of the undersigned shall bring the same to the kind notice of Ld. Principal District & Session Judge-Cum Special Judge (P.C.Act) for appropriate directions.

4. Till further orders, transfer cases, applications for transfer of cases and other administrative work would be dealt with by the undersigned.

4.1. As and when the undersigned is on leave or otherwise not available, the administrative work shall be dealt by the concerned magistrate as per directions in Sr. No-2 to 3 above.

5. An application for recording statement under section 164 Cr. P. C. & application for TIP moved before the undersigned / concerned Ld. ACMM shall be marked to the Duty MM as stated herein above.

5.1. In case both the said Ld. ACMMs are on leave or not available for other justified reasons, same shall be marked to undersigned.

5.2. Where the Duty MM has fixed a particular date for recording certain proceedings like TIPs of case property etc. proceedings shall be conducted by him/her only on date so fixed, so as to avoid inconvenience to litigants, victims, and investigation agency.

5.3. The statement u/s 164 Cr. P.C. be disposed off by the Ld. Duty MM/Ld. ACMM to whom the undersigned may mark statement u/s 164 Cr.PC as the case may be preferably on the same date or for reasons to be recorded, on the earliest subsequent date.

6. The Link MM shall hear and adjourn the cases and will also do other Miscellaneous work except framing of charge, recording of evidence or passing final judgment, depending purely on availability of time and volume of work fixed in their own court.

6.1. The Link shall first come to the court which is on leave, personally adjourn the matter listed, dispose of Miscellaneous Application and then start the work of his/her own court.

6.2. In order to avoid delay in regulation of the court work, Ld. ACMMs shall issue instructions making it the responsibility of their respective Reader/Ahlmads/Steno (in that order) to intimate in writing to the office of the undersigned by 10:10 a.m. positively on the date when presiding officer happens to be on leave or absent with application not having come in advance. Further , immediately thereafter, such reader/Ahlmad/Stenographer, as the case may be, intimate concerned

link court too in this regard.

6.3 In any case, the Link shall commence work in the concerned court where presiding officer is on leave by 10:30 a.m. In case where a particular officer is expected to work as link Magistrate, in more than one court on a given day, he shall suitably instruct the Reader of such court to inform the litigants and Bar about the time when such Link would be coming to such other court.

7. Whenever both the link ACMM are on leave, or not available due to any reason, the next judicial officer mentioned sequentially, below the concerned Ld. ACMM, as per link roster shall look after the work as link ACMM. If the Ld. Judicial officer mentioned at column no.4 is on leave, or not available due to any reason and their Link are also on leave or not available, Ld. Judicial Officer mentioned at serial no.1 shall look after the work as Link ACMM.



(Anjani Mahajan)
**Chief Metropolitan Magistrate,
Rouse Avenue District Court Complex, Delhi.**